

Expenditure on Postal Services

192. SHRI RAM PYARE PANIKA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the annual expenditure incurred on postal services year-wise, during the last two years;

(b) the earnings during those years from postage, Money Order Commission, etc. during those years;

(c) whether the earnings were in excess of the expenditure or there were losses during these years; and

(d) what will be the expected earnings during the current financial year taking into account the recent hike in postal rates ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) :

(a) 1984-'85 Rs. 636.07 crores.

1985-'86 Rs. 728.19 crores.

(b) 1984-'85 Rs. 444.41 crores.

1985-'86 Rs. 476.84 crores.

(c) There were losses.

1984-'85 Rs. 136.09 crores.

1985-'86 Rs. 163.55 crores

(d) Expected revenue during the current financial year 1986-'87 will be of

the order of Rs. 563.00 crores.

SC/ST Judges in Supreme Court and High Courts

193. SHRI K. KUNJAMBU : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of judges in each High Court and the Supreme Court belonging to Scheduled Castes and Scheduled Tribes; and

(b) the steps taken to increase their number ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) In the Supreme Court, there is one Judge belonging to Scheduled Caste. The requisite information in respect of various High Courts is given in the statement given below.

(b) The Government have again addressed the Chief Ministers of States and the Chief Justices of High Courts requesting them to locate persons from the Bar belonging to Scheduled Castes, Scheduled Tribes, other backward classes and minorities, and women, who are suitable for appointment as Judges of High Courts so as to give them better representation on the High Courts than that exists at present.

Statement

S. No.	Name of High Court	No. of Judges in position as on 1.11.1986	Judges belonging to	
			Scheduled Castes	Scheduled Tribes
1	2	3	4	5
1.	Allahabad	50	1	—
2.	Andhra Pradesh	23	1	—
3.	Bombay	38	1	—
4.	Calcutta	36	—	—

1	2	3	4	5
5.	Delhi	23	—	—
6.	Gauhati	10	—	1
7.	Gujarat	16	—	—
8.	Himachal Pradesh	5	—	—
9.	Jammu & Kashmir	7	—	—
10.	Karnataka	20	1	—
11.	Kerala	20	1	—
12.	Madhya Pradesh	25	—	—
13.	Madras	19	1	—
14.	Orissa	9	—	—
15.	Patna	26	—	—
16.	Punjab & Haryana	14	—	—
17.	Rajasthan	21	—	—
18.	Sikkim	2	—	—
		364	6	1

**Expansions of Telecommunication
Facilities in Rural Areas**

194. SHRI SOMNATH RATH :
Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to utilise surplus revenue from urban areas to subsidize the expansion of telecommunication facilities in rural areas; and

(b) if so, the details of the proposal ?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMUNICATIONS
(SHRI SONTOSH MOHAN DEV) :

(a) and (b) The plans for the expansion of telecommunication facilities are financed partly by the internal resources generated by the Department and partly through budgetary support. The internal resources are generated by the Department from its various units which include rural and urban units. There is no specific allocation made from the surplus drawn from a specific area to rural areas. The rural schemes often incur loss but

specific programmes are taken up to cover these schemes based on certain norms. Some of the schemes for rural areas included in the 7th Plan are provision of 9000 Long Distance Public Telephones (LDPTs) including 3000 LDPTs on Multi Access Radio Relay system, conversion of several secondary areas into integrated digital network etc.

Oil Production in Gaudhar Area

195. DR. V. VENKATESH :
SHRI SATYENDRA NARAYAN SINHA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the oil production in the Gandhar area through an Early Production System (EPS) has been stepped up;

(b) if so, whether the plans are being finalised by Oil and Natural Gas Commission (ONGC) for laying out oil and